

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

SERVICE TAX APPLICATION (MISC) NO: 87321 OF 2025

(on behalf of appellant)

IN

SERVICE TAX APPEAL NO: 85652 OF 2018

[Arising out of Order-in-Appeal No: MKK/196-197/RGD APP/2017 dated 9th November 2017 passed by the Commissioner of Central Tax, Central Excise & Service Tax (Appeals), Raigad.]

Jubilant Enpro Private Limited

Tranocean House, Adi Shankaracharya Marg
Hirnadani Business Park, Powai
Mumbai – 400076

... Appellant

versus

**Commissioner of CGST, Central Excise & Service Tax
Raigad**

CGO Complex, CBD Belapur
Navi Mumbai - 400614

...Respondent

APPEARANCE:

Shri Udbhav Bargava, Advocate for the appellant

Shri Dhananjay Dahiwal, Deputy Commissioner (AR) for the respondent

CORAM:

HON'BLE MR S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO: 85695/2026

DATE OF HEARING:	12/05/2026
DATE OF DECISION:	12/05/2026

PER: S.K. MOHANTY

Learned Advocate appearing for the appellant made a plea
for withdrawing the appeal and considered the same.

2. Accordingly, the appeal is dismissed as withdrawn.
Miscellaneous application stands disposed off.

(Dictated and Pronounced in Open Court)

(S.K. MOHANTY)
Member (Judicial)

(M.M. PARTHIBAN)
Member (Technical)

**/as*